



क्षेत्रीय कार्यालय उ. प्र. प्रदूषण नियंत्रण बोर्ड  
Regional Office, U.P. Pollution Control Board

संदर्भ सं० .....  
Ref. No. .... 241/0A-609/20

दिनांक 13.08.2020  
Date.....20

To,

**The Registrar,**  
Hon'ble National Green Tribunal,  
Copernicus Marg, New Delhi.

**Sub: Regarding Submission of Compliance Report pursuant to the order date 14.05.2020 in O.A. No. 609/2018 in the matter of (Action for Vigilance and knowledge for Empowerment versus Lalitpur Power Generation Company Limited and Ors.)**

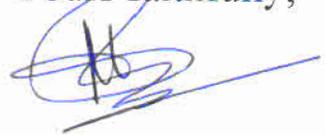
Sir,

In Compliance of order dated 14.05.2020 passed by Hon'ble Tribunal in O.A. No 609/2018 in the matter of (Action for Vigilance and knowledge for Empowerment versus Lalitpur Power Generation Company Limited and Ors.) the Compliance report is enclosed herewith.

It is requested that the compliance report may be presented before the Hon'ble Tribunal for kind consideration.

Yours faithfully,

Encl: As above

  
(Niranjana Sharma)  
Regional Officer

Compliance Report in the matter of Hon'ble NGT original Application No-609/2018 (Action for Vigilance and knowledge for Empowerment versus Lalitpur Power Generation Company Limited and Ors).

The Hon'ble NGT has passed the Order dated 14.05.2020 in the matter of O.A No 609/2018 (Action for Vigilance and knowledge for Empowerment versus Lalitpur Power Generation Company Limited and Ors).

In compliance of above mentioned order, the M/S Lalitpur Power Generation Company Limited Mirchwara Burogaon District Lalitpur has been inspected by undersigned on 15.07.2020 in presence of Mr. B.P.Singh General Manager. The fact and observation based on inspection are mentioned below-

At the time of inspection M/S Lalitpur Power Generation Company Limited found Operational At-Average PLF 74.64 MW against installed capacity 660.0 MW × 3 Nos. electricity Generation units.

The details of Compliance in regard of Hon'ble NGT order is as under.

Sr. No.	Hon'ble NGT order Dated 14.05.2020	Compliance Status	Remark
1.	The unit should submit the Environmental compensation (EC) of amount Rs. 90,00,000/- (Ninety Lac Rupees Only).	Imposed EC not deposited by M/s LPGCL. UPPCB has requested to District Magistrate, Lalitpur on dated 13-08-2020 for issuing Recovery Certificate (RC) against the unit, so as to recover the amount of Environmental Compensation	-
2.	The unit should properly operate its STP.	The unit has installed Sewage Treatment Plant (STP) with capacity 165 m <sup>3</sup> /day for the treatment of sewage generated from unit. STP comprises of following units. 1) Equalization Tank, 2) MBBR-1 3) MBBR-2 4) Flash Mixer 5) Secondary Settling Tank, 6) Sludge Holding Tank 7) Chlorine Contact Tank, 8) Multi Grade Filter (MGF) 9) Activated Carbon Filter (ACF) 10) Filter Press	During inspection, STP found operational. A Sample of treated sewage collected from outlet of STP on 15.07.2020. The treated sewage is being used for irrigation purposes of tree plantation and gardening within industry premises. Analysis Result is presented below.

Sampling Location	Parameters					
	pH	Suspended Solids (mg/l)	Dissolved Solids (mg/l)	BOD (mg/l)	COD (mg/l)	Phosphate As P
final outlet of STP	7.40	14.0	446.0	8.8	42.0	0.415
Standards for Discharge	6.5-9.0	100.0	-	30.0	-	-

Sampling Location	Parameters				
	pH	Suspended Solids (mg/l)	Dissolved Solids (mg/l)	BOD (mg/l)	COD (mg/l)

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final outlet of ETP	7.76	12.0	656.0	4.9	36.8	
Standards for Discharge	6.5-8.5	100.0	2100.0	30.0	250.0	
3.	The unit should expedite to obtain HW authorization for Discarded Containers, Spent Ion Exchange Resin Containing Toxic Metals, and Chemical Sludge From Waste Water Treatment Sludge.	The UPPCB has issued HW authorization for a period up to 19.10.2024.		Copy enclosed.		
4.	The unit should expedite to provide proper approach road such as paved road to ash dykes.	Cement concrete mixed material road has been constructed.		Completed & being used for transportation purpose with in industry premises.		
5.	The unit should ensure compliance of concreting on HDPE lining.	Concreting work completed.		Satisfactory.		
6.	The unit should ensure compliance of HW authorization with reference to HW generation.	M/S Lalitpur Power Generation Company Limited has obtained TSDF membership number-BOWML/K/3766/20 & sent the Hazardous waste material for proper disposal of Hazardous waste. to M/S Bharat Oil & waste Management LTD. Kanpur Dehat, details as below.				
		Sr. No	HW Material	HWM Quantity	Date	TSDF
		1.	Used Oil	4400.0 Lit.	08.06.2020	Bharat Oil and Waste Management Ltd,
		2.	Used resin	173.68 Kg	08.06.2020	" "

During the inspection it is observed that the plantation of 50,000 trees is in progress within and out side of industry premises at present in rainy season-2020 to control Dust Emission. M/S LPGCL, Lalitpur has been planted approx 2.0 Lac trees near by the available lands of LPGCL. The inspection report is submitted for kind consideration Please.

Regional Officer

*[Signature]*  
13/8/2020

*[Signature]* 13/8/2020  
(V.K. Dubey)  
AEE



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क्षेत्रीय कार्यालय उ. प्र. प्रदूषण नियंत्रण बोर्ड  
Regional Office, U.P. Pollution Control Board

संदर्भ सं० .....  
Ref. No. .... 239/OA-609/20

दिनांक 13.08.2020  
Date.....20

To,  
The District Magistrate,  
Lalitpur

**Subject: Regarding the directions passed in OA No. 609/2018 (Action for Vigilance and knowledge for Empowerment versus Lalitpur Power Generation Company Limited and Ors) by Hon'ble National Green Tribunal, New Delhi for Collecting/Recovering the Environment Compensation.**

Sir,

Respectfully it is to inform you that vide its order dated 14.05.2020 the Hon'ble National Green Tribunal has passed the direction in OA No. 609/2018 (Action for Vigilance and knowledge for Empowerment versus Lalitpur Power Generation Company Limited and Ors). The relevant portion of the direction is as follows-"\* ..... We have considered the above report. We are of the view that time for installation of FGD needs to be preponed so as to be completed within six months from today. Other deficiencies which have still not been complied be now complied. Compensation may be deposited with the State PCB."

**CERTIFICATE OF RECOVERY**

**UNDER THE U.P. PUBLIC MONEY RECOVERY OF DUES (AMENDMENT) ACT 1972**

The sum of Rs. 90,00,000 (Rupees Ninety Lacs Only) is payable on account of Environment Compensation from M/S Lalitpur Power Generation Company Limited, Mirchwara, Mahroni, District-Lalitpur.

You are hereby requested to recover the same and deposit it into the account of the U.P. Pollution Control Board Account No. 701502010002104 IFSC Code: UBINO570150 Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow credit to his bill amount. The cost of the proceedings if any is recovered in addition

- (1) Amount to be recovered Rs. 90,00,000.00
- (2) Cost of the Proceedings Rs. 9,00,000.00
- (3) Total Amount (1+2) Rs. 99,00,000.00

The amount recovered will be credited to the Account No. 701502010002104 IFSC Code: UBINO570150 Union Bank of India, Vibhuti Khand, Gomati Nagar, Lucknow of the U.P. Pollution Control Board, Lucknow.

Issued the Recovery Certificate with the approval of the competent authority

Yours Sincerely

  
13/8  
Regional Officer

CC -

1. Member Secretary. U.P. Pollution Control Board; T.C-12 V. Vibhuti Khand. Gomati Nagar, Lucknow-226010.
2. Chief Environment Officer (Circle-2), U.P. Pollution Control Board. T.C-12 V. Vibhuti Khand. Gomati Nagar, Lucknow-226010.

  
13/8  
Regional Officer